

Central Administrative Tribunal, Principal Bench

Original Application No.390 of 2001

New Delhi, this the 26th day of September, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. M.P. Singh, Member(A)

Narain Dutt,
H.C. No. 241/C,
Central Distt., Delhi

....Applicant

(By Advocate: Shri Arun Bhardwaj)

Versus

1. Union of India, through
The Commissioner of Police
Police Headquarter,
I.P. Estate, New Delhi.

2. Jt. Commissioner of Police
Northern Range
P.H.Q., I.P. Estate
New Delhi.

3. Dy. Commissioner of Police
Central Distt., Darya Ganj
Delhi

....Respondents

(By Advocate: Ms. Renu George)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

It is not being disputed that the matter of Constable Anil Kumar is similar to the applicant. In the case of Anil Kumar in O.A.392/2001 decided on 29.5.2002, this Tribunal had passed the following order:

"7. In the circumstances, the impugned orders dated 28.4.1999 and 17.1.2000 are quashed and set aside. The matter is remanded to the disciplinary authority for re-consideration of the matter and passing an order in the light of the above observations, confining itself to matters brought on record in summary of allegations and EO's report and keeping out of consideration extraneous matters. This exercise shall be completed within three months from the date of receipt of a copy of this order. No costs."

2. It is not in controversy that the material on record in the case of the present applicant is similar.

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Keeping in view the said fact, the present O.A. is also disposed on the same terms as already reproduced above.

(M.P. Singh)
Member (A)

(V.S. Aggarwal)
Chairman

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